

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2605

ANSWERED ON:09.12.2011

CORRUPTION IN REVENUE DEPARTMENT

Jaiswal Shri Gorakh Prasad ;Joshi Shri Mahesh;Singh Shri Pashupati Nath;Singh Shri Sushil Kumar;Vasava Shri Mansukhbhai D.

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government has taken note of instances of rampant corruption, irregularities, mismanagement in the Revenue Department, leading to leakage in the administration of tax;
- (b) if so, the department-wise details of officials taken into custody in this regard and the number of officials against whom cases are pending along with details of authorities taking up the cases;
- (c) the number of pending cases for more than two years;
- (d) The steps taken by the Government for early disposal of such cases alongwith the success achieved thereon; and
- (e) The measures being taken in the matter?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S.PALANIMANICKAM)

(a): There is no rampant corruption, irregularities, mismanagement in the Revenue Department. However, the Department keeps an eye through vigilance on the cases of corruption, irregularities, etc. and takes action under the relevant rules whenever required.

(b) & (c): Number of Group `A` officer taken into custody are as under:

Group A officers of Income Tax Deptt.    Group A officers of Customs & Central Excise.

14 (13 under the custody of CBI and 1 NIL  
under the custody of Anti Corruption  
Bureau Gujrat)

Number of sanction of prosecution accorded during last two years in respect of Group `A` officers of the Department are as below:

Group A officers of Income Tax Deptt    Group A officers of Customs & Central Excise.

23            31

So far as Group `B` & `C` officers are concerned, respective Zonal Disciplinary Authorities, as designated in different parts of the country, take immediate action. However, no data is maintained centrally.

(d) & (e): Constant endeavour is made towards systematic improvement introducing transparency etc. for ensuring that the officers act as per the laid down norms and procedures. Pending disciplinary cases are continuously monitored to expedite their timely disposal. All cases of corruption for which sanction for prosecution is sought by CBI/ACB are processed expeditiously and sanctions of the Competent Authority are conveyed to the prosecuting agency.